

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 33145 OF 2015

Between:

1. M/S SVR Tours and Travels, Rep. by its Proprietor Hanumara Subhash Chandra Bose, S/o. Sri H.Ramachandra Rao, aged about 63 years, Hindu, Occ: Business, Having permanent address Survey No.487/2, Inner Ring Road, Bachupally Village, Quthubullapur Mandal, Ranga Reddy District, Telangana State.

Having Present Address: T/ADD:-A Sector, Near Helipad Road, Po/Police Station-Near National Cinema Hall, Naharlagun District, Papumpare, Arunachal Pradesh State.

1. Vehicle R.No.AR 02 3655.

2. Vehicle R.No.AR.02 3644

2. Hanumara Subhash Chandra Bose, S/o: Sri H.Ramachandra Rao, Aged about 63 years, Hindu, Occ: Business, Having permanent address Survey No.487/2, Inner Ring Road, Bachupally Village, Quthubullapur Mandal, Ranga Reddy District, Telangana State.

Having Present Address T/ADD -A Sector, Near Helipad Road, Po/PS - Near National Cinema Hall, Naharlagun District, Papumpare, Arunachal Pradesh State.

1. Vehicle R.No.AR 01 G 2184.

2. Vehicle R.No.AR.01 G 2183.

3. Vehicle R.No. AR 01 G 2888

4. Vehicle R.No.AR 01 G 2999

3. Rambabu Balsu S/o: Narsimha Rao Balsu, Aged about 48 years, Occ: Business, Having permanent Address SR No.55, Huggeli, Zaheerabad, Sanga Reddy, Medak District, Telangana State, Having Present Address T/ADD -A Sector, Near Helipad Road, Po/PS - Near National Cinema Hall, Naharlagum District, Papumpare, Arunachal Pradesh State

1. Vehicle R.No.AR 01 H 5211

2. Vehicle R.No.AR 01 H 5212

...PETITIONERS

AND

1. Union of India, rep. by its Secretary, Ministry of Road Transport and Highways, Transport Bhavan, New Delhi.
2. The State of Andhra Pradesh, Rep. by its Principal Secretary, Transport, Roads and Buildings Dept., A.P. Secretariat, Hyderabad.
3. The State of Telangana, Rep. by its Principal Secretary, Transport, Roads and Buildings Department, T.S. Secretariat, Hyderabad.
4. The Transport Commissioner, Government of Andhra Pradesh, Transport Bhavan, Somajiguda, Hyderabad.
5. The Transport Commissioner, Government of Telangana, Transport Bhavan, Somajiguda, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more preferably one in the nature of Writ of Mandamus, declaring the All India Tourist Vehicles of the petitioners bearing registration Nos. mentioned in the cause title shall not be seized and detained under Sub-section(1) of section 207 of the Motor Vehicle Act, 1988 by the respondents and their subordinates till the Central Government frames Rules prescribing the method and manner of seizure and detention of the All India Tourist Vehicles as enjoined under Sub-section (1) of Section 207 of the MV Act., 1988 and grant such other necessary relief or reliefs as the Hon'ble Court may deem fit and proper in the circumstances of the case.

I.A. NO: 1 OF 2015(WPMP. NO: 42765 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their subordinates not to seize and detain the All India Tourist Vehicles of the petitioners bearing registration Nos. mentioned in the cause title under Section 207(1) of the MV Act, 1988, pending disposal of the above Writ Petition.

Counsel for the Petitioners: M/S. RAJANIKANTH JWALA

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent Nos.2 to 5: GP FOR TRANSPORT

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.33145 of 2015

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Rajanikanth Jwala, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

SECTION OFFICER

//TRUE COPY//

To,

1. One CC to M/s Rajanikanth Jwala Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUOC]
3. Two CCs to GP for Transport, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

TJ
LS

HIGH COURT

DATED:14/10/2024



ORDER

WP.No.33145 of 2015

**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

*PA
25/10/24
7 Copies*